GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:939 ANSWERED ON:28.11.2011 SEA POLLUTION Chavan Shri Harischandra Deoram

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether polluting industries along coastal area in the country are discharging effluents into the sea;

(b) if so, the details of such industries, State-wise; and

(c) the action the Government proposes to take against such industries?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) Most of the polluting industrial clusters of coastal areas are located in the States of Gujarat and Maharashtra. The major categories of these industries are oil refineries, petro-chemical industries, chemical and fertilizer, thermal power plants, chlor - alkali and caustic soda industry. The category-wise and State-wise list of such industries is given at Annexure.

The State Pollution Control Boards of all the coastal States are controlling waste water collection, treatment and disposal in their respective states as per the Water (Prevention & Control of Pollution) Act, 1974. The Ministry of Environment and Forests has laid down the effluent standards under the Environment (Protection) Act, 1986 in order to ensure that the industries comply with the standards. In addition, Coastal Aqua Culture Authority has been established under the Coastal Aqua Culture Authority Act, 2005 to regulate the coastal aqua culture activities with an objective to protect the coastal environment. Comprehensive Legislation has been enacted under Section 3(1) and Section 3(2) (v) of the Environment (Protection) Act, 1986 and 5(3) (d) of the Environment (Protection) Rules, 1986 declaring Coastal Stretches as Coastal Regulation Zone (CRZ) to regulate the activities in the CRZ.